

was sent to the Bank of India's Branch at Sarthua by the Harijan Vikas Nigam, Jahanabad vide their letter No. 29 dated 5.6.89. My application was sent back to Harijan Vikas Nigam for certain modification 4 to 5 times from August, 1989 till date.

Since August 1989 I have been shuttling between the Bank's Branch at Sarthua and the Harijan Vikas Nigam and I am completely broken down. The Branch Manager, Mr. Raju is responsible for all my troubles. Now he says that he will not sanction loan for poultry farming. Sir, for your kind information I would like to say that I have received training in poultry farming at Poultry Training Centre, Patna. Apart from certificate of training in poultry farming and I have also experience in this line. The Branch Manager says that he will grant a loan for the setting up of a flour mill. But I have no experience of running a flour mill."

Sir, that boy wants to start his own business and become self-reliant, but the widespread corruption does not permit him to do so. Please let me know as to how to implement this scheme into practice. The government should also think about it.

18.00 hrs.

Just now our hon. Minister was asking us to cite even one instance. Thousands or lakhs of instances need not be cited. Only one instance is enough. Are you aware, sir, that in a number of cases a loan of Rs 35,000 per person was given to people in Jahanabad under the employment scheme. But there is not a single case in which a person has started his own business. I have thrown a challenge to the hon. Minister of Finance to go into the veracity of my charge. After all, what is the reason? The reason is that 10 to 20 per cent commission has been

charged on the amount of loan.

[English]

MR. CHAIRMAN: Please resume your seat. You can continue your speech next time.

18.03 1/2 hrs.

[English]

MEMBER SWORN

Shri Atinder Pal Singh (Patiala)

18.04 hrs.

[English]

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 81 and 82)

SHRI BHAJAMAN BEHERA (Dhenkanal): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the constitution of India.

The motion was adopted.

SHRI BHAJAMAN BEHERA: I introduce the Bill.